BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
O.A. NO. 1250 OF 2024

Bharatiya Kisan Union Purwa through its Secretary ...Applicant

Versus

Union of India & Ors. ...Respondent(s)

INDEX **NDoH: 30.04.2025**

Sl.No.	Particulars	Pages
1.	Supplementary Affidavit filed on behalf of Applicant.	2-6
2.	**Annexure SA-1:-** A copy of the order dated 15.01.2025 passed by this Hon'ble Tribunal.	7-11
3.	**Annexure SA-2:-** A true copy of letter dated 05.02.2025 and postal receipt as well as email receipt.	12-17
4.	**Annexure SA-3:-** A true copy of reminder letter dated 14.02.2025 along with email receipt.	18-25
5.	**Annexure SA-4:-** A true copy of reminder letter dated 28.02.2025 along with email receipt.	26-31
6.	**Annexure SA-5:-** A true copy of reminder letter dated 10.03.2025 along with email receipt.	32-37

Place: New Delhi
Filed on 12.03.2025

FILED BY:

Aditya Singh
Advocate
Counsel for the Applicant
Ch. No. 17, Old Building,
High Court Allahabad
Mob-9450419556,
Email- adhivakta.aditya@gmail.com

NOTARY R. C. OJHA Advocate Notary H.Q. Alld. Reg. No. 20(20)2001 GOVT. OF U.P.
NOTARIAL NOTARIAL

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
O.A. NO. 1250 OF 2024

IN THE MATTER OF:

Bharatiya Kisan Union Purwa through its Secretary ...Applicant

Versus

Union of India & Ors. ...Respondent(s)

SUPPLEMENTARY AFFIDAVIT FILED ON BEHALF OF APPLICANT.

I, Shyam Sunder Singh (S.S. Singh), S/o Late Shri V.P. Singh, aged about 46 years, residing at B-203, Badri Awas Yojana, Teliyarganj, Prayagraj, Uttar Pradesh, presently at Prayagraj, do hereby solemnly affirm and state on oath as follows:

1. That I am the authorized representative on behalf of the Applicant in the captioned matter. I am well conversant with the facts and circumstances of the case and, as such, I am competent to swear this affidavit.

NOTARY R. C. OJHA Advocate Notary H.Q. Alld. Reg. No. 20(20)2001 GOVT. OF U.P. 12-3-25

2. The applicant filed this supplementary affidavit to bring to the attention of this Hon'ble Tribunal that respondent nos. 5 and 6 have continued the construction in question in violation of the provisions of the Ganga Rejuvenation Order, 2016 and are illegally operating batching plants. Furthermore, respondent no. 2 has not comply with the order dated 15.01.2025, as passed by this Hon'ble Tribunal. In light of these ongoing violations, the applicant humbly places this affidavit on record and prays for appropriate directions to ensure compliance with the Tribunal's orders and prevent further illegal activities.

3. That the Hon'ble Tribunal, vide its order dated 15.01.2025, *directed Respondent No. 2, i.e., NMCG, to ensure that the provisions of the Ganga Rejuvenation Order, 2016, are not violated by Respondents No. 5 and 6*

while carrying out the construction in question. And also directed to submit a compliance report at least one week before the next date of hearing. A true copy of the order dated 15.01.2025, passed by this Hon'ble Tribunal, is marked and annexed hereto as **Annexure A-1** to this affidavit.

4. That despite the order dated 15.01.2025 passed by this Hon'ble Tribunal, respondents no. 5 and 6 have continued the construction of the aforesaid bridge without obtaining approval from the NMCG, in violation of the provisions of the Ganga Rejuvenation Order, 2016.

5. That with regard to the ongoing construction in question, the applicant informed the NMCG through a letter dated 05.02.2025, stating that on 15.01.2025, the Hon'ble Tribunal, while hearing O.A. 1250/2024, directed the NMCG to ensure that Respondents No. 5 and 6 do not violate the provisions of the Ganga Rejuvenation Order, 2016, during the construction. However, despite the Hon'ble Tribunal's order, unauthorized construction work continues in the River Ganga area by the project proponent. This ongoing construction is causing severe pollution due to waste generation in the river area, which not only harms the environment but also adversely affects the river's ecology. Furthermore, this situation reflects grave negligence and raises serious concerns regarding NMCG's responsibility in ensuring compliance with the Hon'ble Tribunal's order. Therefore, it is respectfully requested that immediate action be taken to ensure strict adherence to the provisions of the Ganga Rejuvenation Order, 2016, and compliance with the Hon'ble Tribunal's order. A true copy of letter dated 05.02.2025 and postal receipt as well as email receipt are collectively marked and annexed hereto as **Annexure A-2** to this affidavit.

6. That, aggrieved by the inaction, the applicant submitted a reminder letter to Respondent No. 2 on 14.02.2025, reiterating the request to take cognizance of the applicant's letter dated 05.02.2025. In the reminder, the applicant informed that the construction in question was still being carried out in violation of the Ganga Rejuvenation Order, 2016, and enclosed updated

NOTARY R. C. OJHA Advocate Notary H.Q. Alld. Reg. No. 20(20)2001 GOVT. OF U.P.

12-3-25

geo-tagged photographs of the ongoing construction of the aforesaid bridge. The applicant once again requested immediate action to ensure strict adherence to the provisions of the Ganga Rejuvenation Order, 2016, and compliance with the Hon'ble Tribunal's order. A true copy of reminder letter dated 14.02.2025 along with email receipt are collectively marked and annexed hereto as **Annexure A-3** to this affidavit.

7. That after two weeks had passed without any effort to ensure compliance with the provisions; the applicant submitted a second reminder to Respondent No. 2 on 28.02.2025, reiterating the request to take cognizance of the applicant's letter dated 05.02.2025 as well as 14.02.2025. In the reminder, the applicant informed that the construction in question was still being carried out in violation of the Ganga Rejuvenation Order, 2016, and enclosed updated geo-tagged photographs of the ongoing construction of the aforesaid bridge. The applicant once again urged immediate action to ensure strict adherence to the provisions of the Ganga Rejuvenation Order, 2016, and compliance with the Hon'ble Tribunal's order. A true copy of reminder letter dated 28.02.2025 along with email receipt are collectively marked and annexed hereto as **Annexure A-4** to this affidavit.

NOTARY R. C. OJHA Advocate Notary H.C. Alld. Reg. No. 20/2/2001 GOVT. OF U.P.

8. That aggrieved with inaction, again applicant submitted third reminder to Respondent No. 2 on 10.03.2025, reiterating the request to take cognizance of the applicant's letter dated 05.02.2025, 14.02.2025 as well as 28.02.2025. In the reminder, the applicant informed that the construction in question was still being carried out in violation of the Ganga Rejuvenation Order, 2016, and enclosed updated geo-tagged photographs of the ongoing construction of the aforesaid bridge. The applicant once again urged immediate action to ensure strict adherence to the provisions of the Ganga Rejuvenation Order, 2016, and compliance with the Hon'ble Tribunal's order. A true copy of reminder letter dated 10.03.2025 along with email receipt are collectively marked and annexed hereto as **Annexure A-5** to this affidavit.

9. That the applicant submits that the batching plants are still being operated for producing concrete for the casting of structures in the project in question, without obtaining the necessary Consent to Establish (CTE) and Consent to Operate (CTO) from Respondent No. 4, i.e., Uttar Pradesh Pollution Control Board (UPPCB). Furthermore, Respondent No. 4 has failed to take any action to halt the illegal operation of these batching plants.

10. That the applicant submitted multiple letters to Respondent No. 2, with copies also sent to Respondent No. 3, i.e., the District Magistrate / Chairman, District Ganga Committee, Prayagraj as well as Respondent no. 4 i.e. Regional Officer, UPPCB Prayagraj. However, despite these repeated submissions, no efforts have been made by the authorities to ensure compliance with the provisions of the Ganga Rejuvenation Order, 2016, and the said construction in question is still being carried out in violation of the aforesaid order.

NOTARY R. C. OJHA Advocate Notary H.Q. Alld. Reg. No. 20(20)2001 GOVT. OF U.P.

11. That Respondents No. 5 and 6 have wilfully neglected and continue to violate the applicable environmental norms and provisions by carrying out the construction in question, despite having full knowledge that the matter is under adjudication before this Hon'ble Tribunal.

12. That despite the categorical direction issued by this Hon'ble Tribunal vide order dated 15.01.2025, directing Respondent No. 2, i.e., NMCG, to ensure strict compliance with the provisions of the Ganga Rejuvenation Order, 2016, the said respondent has wilfully failed to adhere to and implement the said direction, thereby amounting to non-compliance with the order of this Hon'ble Tribunal.

13. That for failing to comply with the order dated 15.01.2025 passed by this Hon'ble Tribunal; Respondent No. 2 is liable to be punished under Section 26 of the NGT Act, 2010.

14. That the aforementioned facts and circumstances clearly demonstrate that the construction in question is still being carried out by the project proponent, i.e., Respondent No. 5 (NHAI) and Respondent No. 6 (Contractor), with complete disregard for environmental norms and the provisions of the Ganga Rejuvenation Order, 2016. Therefore, it is respectfully prayed that this Hon'ble Tribunal may graciously issue an interim direction restraining the concerned respondents from continuing the aforesaid construction until the requisite provisions and norms are duly complied with, and/or pass such other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Shyam

DEPONENT

NOTARY R. C. OJHA Advocate Notary H. C. Alld. Reg. No. 20/2012001 GOVT. OF U.P.

12.3.25

VERIFICATION

I, the above named Deponent, do hereby verify that the contents stated in Para 1 of this Affidavit are true and correct and Paras 2 to 14 are true to my knowledge and based on records and legal advice which I received and believe to be true. No part of it is false and nothing material has been concealed therefrom.

Verified at Prayagraj, on this the 12 day of March 2025.

Shyam

DEPONENT

This document ... before me of ... Shyam Sundar ... Place at Allahabad the document is /are identified by Shri ... Advocate the Contents of the document has been explained to the ... who admit the to be Correct And the documents is attested

Signature/T.I. Identified Advocate

Ramesh Chandra Ojha
Advocate Notary
... High Court ...
12-3-25

Item No. 20 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1250/2024

Bharatiya Kisan Union Purwa
through its Secretary Applicant

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 15.01.2025

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Aditya Singh, Adv. for Applicant (Through VC)

Respondent: Ms. Priyanka Swami, Adv. for DM, Prayagraj (Through VC)
Mr. Amit Shukla, Adv. for UPPCB (Through VC)
Mr. Vivek Narayan Sharma, Mr. Adhiraj Wadhera & Ms. Shruti Priya Mishra, Advs. for NHAI
Mr. Gigi. C. George, Adv. for NMCG

ORDER

1. In this Original Application, the Tribunal is considering the allegation that a bridge across the river Ganga in Prayagraj is being constructed under the inner ring road project in violation of the environmental norm. The plea of the Applicant is that no permission as required under clause 42 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 has been obtained and the construction is in progress in the flood plains and mainstream of river Ganga.

2. There is also an allegation in respect of setting up of the batching plant without obtaining the Consent to Establish (CTE) and Consent to Operate (CTO).

3. The River Ganga Order, 2016 in clear terms provides in Clause-6(3) that no person shall construct any structure, whether permanent or temporary for residential or commercial or industrial or any other purposes in the River Ganga, Banks of River Ganga or its tributaries or active flood plain area of River Ganga or its tributaries and Sub-clause 4 of Clause 6 of the Ganga Order, 2016 states that no person shall do any act or carry on any project or process or activity which, notwithstanding whether such act has been mentioned in this Order or not, has the effect of causing pollution in the River Ganga.

4. The Clause 42 and 42 (a to c) of the Ganga rejuvenation Order, 2016 in clear terms provides that:

> *"42. **Giving of prior approval in certain matters**.- Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities and other authorities shall obtain prior approval of the National Mission for Clean Ganga, on the following matters, relating to River Ganga and any area abutting River Ganga or its tributaries, if required to implement the decisions of the National Ganga Council, namely:-*
>
> *(a) engineered diversion and storage of water in River Ganga without affecting the flow of water downstream of the River Ganga;*
>
> *(b) construction of bridges and associated roads and embankments over the River Ganga or at its River Bank or its flood plain area;"*

5. In response to the notice issued on 24.10.2024, the reply on behalf of the Uttar Pradesh Pollution Control Board (UPPCB) dated 10.01.2025 has been filed stating as under:

> *"xxx ....xxx...xxx*
> *6. That during the course of inspection it is observed by the Joint Committee **that project in question is running without obtaining prior Consent / No Objection Certificate from National Mission for Clean Ganga.** Further, Regional Officer, UPPCB, Prayagraj vide letter No. G01235/O.A. No. 1250/2024 dated 13.12.2024 has recommended for imposition of Environmental*

*Compensation. The copy of the said letter is being annexed herewith as **Annexure No.- R4/2**.*

*7. That in pursuance to the above mentioned letter, UPPCB has issued Show Cause Notice for imposition of Environmental Compensation of Rs. 10,00,000/- (Ten Lac Only) against the project proponent in question M/s GPT Infra projects Limited, Khasra No.-146/2 & 200Mi., Village-Lawayan Kalan Uparhar, Pargana-Arail, Tehsil-Karchana, District-Prayagraj vide its letter no. H21910/C-2/Water-176/24 dated 27.12.2024. The copy of the Show Cause Notice is being annexed herewith as **Annexure No.- R4/3**."*

6. The above response clearly reveals that the project in question is running without prior consent or no objection certificate from NMCG and in violation of Ganga Rejuvenation Order 2016.

7. The District Magistrate, Prayagraj has also filed the reply dated 12.01.2025 mentioning in Para 3(c) of the reply about the progress of the work as under:

"3. xxx ....xxx...xxx

*c) Out of 7.66 km of the project, a 3.1 km bridge is being constructed across the River Ganga, downstream of Sangam. At the time of inspection, foundation work for the said bridge was in progress. The following project particulars (furnished by the representative of M/s GPT Infraprojects Limited) are detailed hereunder. Copies of all relevant project records are being filed herewith and marked as **Annexure -3**.*

*i) **The unit has neither obtained Consent to Establish (CTE) nor Consent to Operate (CTO) from the State Pollution Control Board** and has yet to apply for the same.*

*j) By letter No. G1240/NGT OA No. 1250/2024, dated 13.12.2024, the Regional Office, Uttar Pradesh Pollution Control Board, Prayagraj, issued a notice to M/s GPT Infraprojects Limited to obtain the requisite Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, via the Niveshmitra portal. Copies of this letter are being filed herewith and marked as **Annexure-6**.*

k) By letter No. H 21910/C-2/Jal-176/24, dated 27.12.2024, the Uttar Pradesh Pollution Control Board, Lucknow, issued a Show Cause Notice proposing the imposition of Environmental Compensation to the tune of INR 10,00,000/-

(Rupees Ten Lakh). Copies of said Show Cause Notice are being filed herewith and marked as ***Annexure -7****.*

l) *The Ministry of Environment, Forest, and Climate Change, Government of India, granted EC Identification No. EC23A3601UP5675402N, dated 14.11.2023, in favor of the National Highways Authority of India;* ***however, there is no evidence of specific Environmental Clearance for this portion of the project in Prayagraj and Kaushambi****. Copies of the aforesaid EC Identification are being filed herewith and marked as* ***Annexure -8****.*

m) *By letter No. G 01238/NGT OA No. 1250/2024, dated 13.12.2024, the Regional Office, Uttar Pradesh Pollution Control Board, Prayagraj, forwarded a copy of the Hon'ble NGT's order in OA No. 1250/2024 to the Project Director, National Highways Authority of India, 18C/28-A, Sarojini Naidu Marg, Near AG Office, Civil Lines, Prayagraj,* ***directing that construction of the bridge across the River Ganga, between Naini and Jhusi, shall proceed only upon obtaining permission from the National Mission for Clean Ganga****. Copies of the said communication are being filed herewith and marked as* ***Annexure -9****."*

8. The above reply also clearly reflects that construction is being done without requisite permission.

9. Learned Counsel for National Mission for Clean Ganga (NMCG) submits that though the reply has been filed, since it has been filed belatedly, it has not come on record. He has informed that no permission from the NMCG has been obtained by Respondent No. 5, NHAI or Respondent No. 6, Contractor. Learned Senior Counsel appearing for Respondent No. 5, NHAI submits that he has not received the complete set of papers in the OA. Hence, Counsel for the Applicant is directed to supply the same within three days.

10. When a query was put to learned Senior Counsel for Respondent No. 5 as to how it is proceeding with the construction without requisite permission in violation of the norms, the learned Senior Counsel assisting the Tribunal as an Officer of the Court has submitted that the Tribunal has ample power to pass the order and restrain the construction.

11. In the above circumstances, we direct the NMCG to ensure that the provisions of the Ganga Rejuvenation Order, 2016 are not violated by Respondents No. 5 and 6 while carrying out the construction in question. The NMCG is directed to submit a compliance report atleast one week before the next date of hearing.

12. Learned Counsel for the Respondents are granted three weeks' time to file the reply. Thereafter, it will be open to Counsel for the Applicant to file rejoinder within two weeks.

13. List on 30.04.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

January 15, 2025
Original Application No. 1250/2024
dv..

ANNEXURE 2

भारतीय किसान यूनियन (पूर्वा)

एस.एस. सिंह
राष्ट्रीय महासचिव

पता – बी –203, बद्री आवास योजना
तेलियरगंज, प्रयागराज, उ.प्र.–211004
मोबाइल नं.: 9415677217
ई–मेलः rmsachiv.bkupurwa@gmail.com

पत्रांक: बीकेयू(पूर्वा)/एनएमसीजी/ब्रिज/01-2025 **दिनांक: 05/02/2025**

सेवा में,
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
नई दिल्ली
Email: dg@nmcg.nic.in

विषय: गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 तथा उसके अनुपालन हेतु दायर वाद संख्या (Original Application No. 1250/2024) में माननीय हरित न्यायाधिकरण, नई दिल्ली के दिनांक 15 जनवरी 2025 को पारित आदेश का उल्लंघन करते हुए उत्तर प्रदेश के प्रयागराज जनपद में गंगा नदी के प्रवाह/बाढ़ क्षेत्र में नैनी से झूसी के बीच अनाधिकृत रूप से निरन्तर जारी निर्माणाधीन सड़क ब्रिज कार्य पर त्वरित रोक लगाने एवं नियमानुसार आवश्यक विधिक कार्यवाही हेतु अनुरोध।

महोदय,

निवेदन है कि उत्तर प्रदेश के प्रयागराज जनपद में गंगा नदी के वार्षिक प्रवाह/बाढ़ क्षेत्र में नैनी से झूसी के बीच अनधिकृत रूप से **निरन्तर जारी** निर्माणाधीन सड़क ब्रिज कार्य किया जा रहा है, जो कि गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 के प्रावधानों का स्पष्ट उल्लंघन है।

उपरोक्त नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 उल्लंघन के संदर्भ में पूर्व में आपके द्वारा कोई प्रभावी कार्यवाही न किए जाने के परिणामस्वरूप, माननीय राष्ट्रीय हरित अधिकरण (NGT), नई दिल्ली में वाद संख्या (Original Application No. 1250/2024) दायर किया गया। उक्त वाद की सुनवाई तिथि दिनांक 15 जनवरी 2025 को माननीय न्यायाधिकरण ने राष्ट्रीय स्वच्छ गंगा मिशन को यह आदेश पारित किया कि उपरोक्त नियमों की अवज्ञा आगे न हो तथा इसके पूर्ण अनुपालन को सुनिश्चित किया जाए, माननीय न्यायालय द्वारा पारित आदेश की प्रति इस पत्र के साथ संलग्न है।

परंतु माननीय न्यायालय के आदेश के उपरांत भी, कार्यदायी संस्था द्वारा गंगा नदी के क्षेत्र में अनधिकृत निर्माण कार्य निरंतर जारी है। उक्त निर्माण कार्य के दौरान गंगा नदी के क्षेत्र में उत्पन्न होने वाले कचरे के कारण गंभीर प्रदूषण फैल रहा है, जिससे न केवल पर्यावरण को हानि पहुंच रही है, बल्कि गंगा नदी में निवास करने वाले जलीय जीवों पर भी प्रतिकूल प्रभाव पड़ रहा है। यह स्थिति गंगा संरक्षण एवं पर्यावरण सुरक्षा के प्रति आपकी उदासीनता को दर्शाती है, जो **कि गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 के उद्देश्यों के विपरीत है। साथ ही, राष्ट्रीय स्वच्छ गंगा मिशन के प्रमुख के रूप में आपके दायित्वों के प्रति घोर लापरवाही एवं गंभीर चिंता का विषय है।**

इसके अतिरिक्त, माननीय न्यायालय के आदेश के उपरांत भी उक्त कार्य को जारी रखना, न केवल आपके संस्थान की निष्क्रियता को उजागर करता है, बल्कि यह माननीय राष्ट्रीय हरित अधिकरण (NGT) के आदेशों की अवमानना भी है।

साक्ष्य के रूप में कुछ फोटोग्राफ आपके संज्ञान के लिए संलग्न है-

GPS Map Camera
Belwat, Uttar Pradesh, India
Belwat, Uttar Pradesh 211009, India, Belwat, Uttar Pradesh 211009, India
Lat 25.371402° Long 81.914667°
31/01/2025 02:47 PM GMT +05:30
Google

GPS Map Camera
Belwat, Uttar Pradesh, India
Belwat, Uttar Pradesh 211009, India, Belwat, Uttar Pradesh 211009, India
Lat 25.371747° Long 81.915055°
31/01/2025 02:30 PM GMT +05:30
Google

GPS Map Camera
Prayagraj, Uttar Pradesh, India
9wf9+65 Prayagraj Inner Ring Road Ganga Bridge, Prayagraj,
Uttar Pradesh 211009, India
Lat 25.372598° Long 81.916138°
31/01/2025 02:31 PM GMT +05:30
Google

TATA HITACHI
GPS Map Camera
Madanuwa Kachar, Uttar Pradesh, India
Madanuwa Kachar, Uttar Pradesh 211009, India, Madanuwa Kachar,
Uttar Pradesh 211009, India
Lat 25.374902° Long 81.920309°
31/01/2025 02:41 PM GMT +05:30
Google

अतः महोदय,हम आपसे निवेदन करते हैं कि उपरोक्त अनाधिकृत निरन्तर जारी ब्रिज निर्माण कार्य पर तत्काल रोक लगाई जाए, ताकि गंगा नदी के संरक्षण के लिए बने प्राधिकरण आदेश, 2016 के प्रावधानों तथा माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) द्वारा पारित आदेशों का सख्ती से पालन सुनिश्चित हो सके एवं गंगा के पारिस्थितिकी तंत्र की रक्षा हो सके।

भवदीय,

एस. एस. सिंह

(राष्ट्रीय महासचिव)

संलग्न-माननीय हरित न्यायालय के दिनांक 15 जनवरी 2025 के आदेश की कॉपी

प्रतिलिपि- 1 -परियोजना निदेशक उत्तर प्रदेश राज्य गंगा स्वच्छता मिशन, लखनऊ

2-अध्यक्ष, जिला गंगा समिति, प्रयागराज

Gmail

Rashtriya Maha Sachiv <rmsachiv.bkupurwa@gmail.com>

गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 तथा उसके अनुपालन हेतु दायर वाद संख्या (Original Application No. 1250/2024) में माननीय हरित न्यायाधिकरण, नई दिल्ली के दिनांक 15 जनवरी 2025 को पारित आदेश का उल्लंघन करते हुए उत्तर प्रदेश के प्रयागराज जनपद में गंगा नदी के प्रवाह/बाढ़ क्षेत्र में नैनी से झूसी के बीच अनाधिकृत रूप से निरन्तर जारी निर्माणाधीन सड़क ब्रिज कार्य पर त्वरित रोक लगाने एवं नियम�

Rashtriya Maha Sachiv <rmsachiv.bkupurwa@gmail.com> 5 February 2025 at 16:07
To: dg@nmcg.nic.in, ed-technical@nmcg.nic.in, dmall@nic.in, pd@smcgup.org

कृपया अटैचमेंट पीडीएफ फाइल देखें

भवदीय
एस.एस. सिंह
राष्ट्रीय महासचिव
भारतीय किसान यूनियन (पूर्वा)
मो - 9415677217

Sent with Mailsuite · Unsubscribe

NMCG12_NAINI BRIZE 05 FEB.pdf
1653K

भारतीय किसान यूनियन (पूर्वा)

एस.एस. सिंह
राष्ट्रीय महासचिव

पता – बी –203, बद्री आवास योजना
तेलियरगंज, प्रयागराज, उ.प्र.–211004
मोबाइल नं.: 9415677217
ई–मेलः rmsachiv.bkupurwa@gmail.com

पत्रांक:बीकेयू(पूर्वा)/एनएमसीजी/ब्रिज/अनुस्मारक01-2025 **दिनांक: 14/02/2025**

सेवा में,
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
नई दिल्ली
Email: dg@nmcg.nic.in

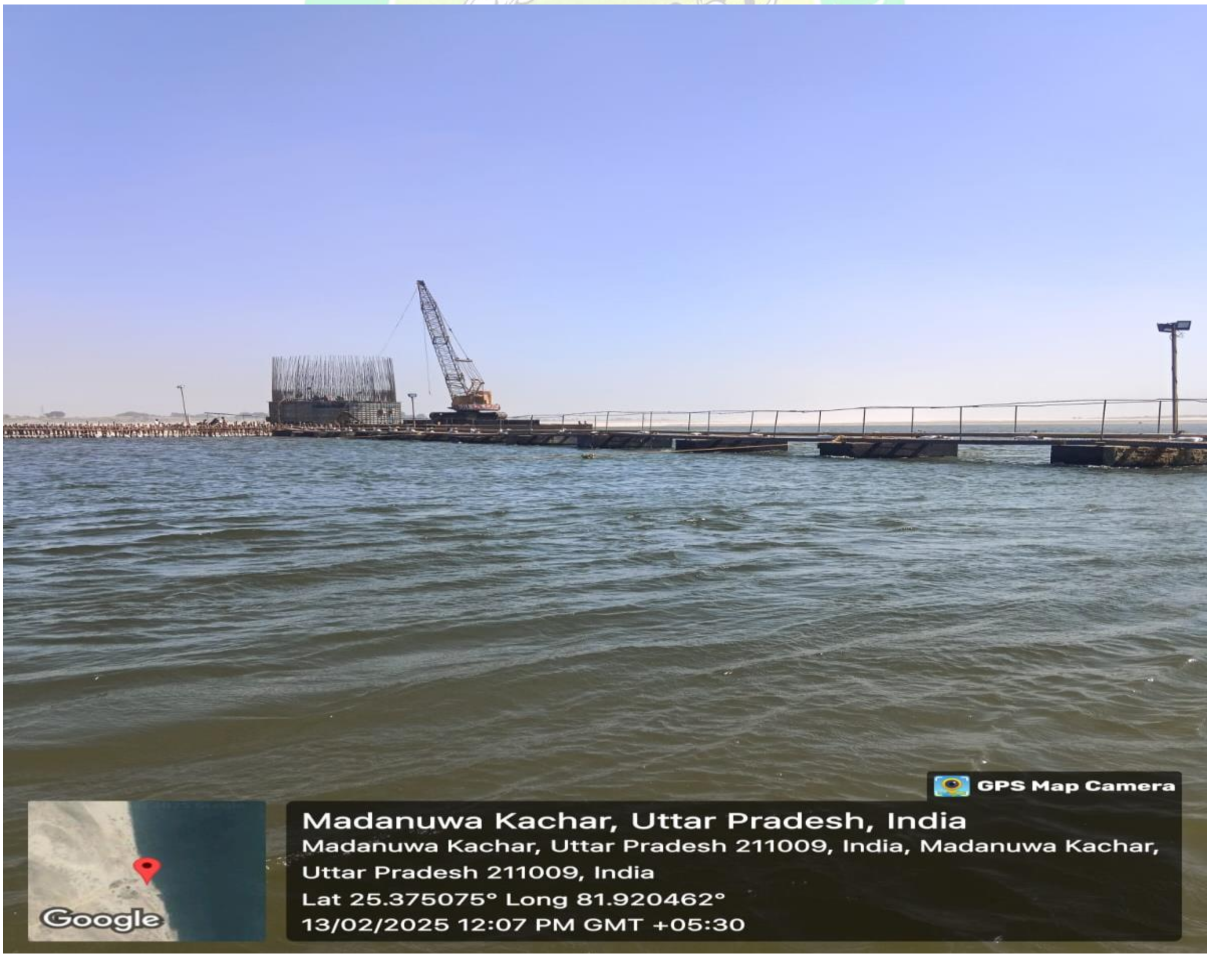
विषय: दिनांक 5 फरवरी 2025 को भेजे गए शिकायती पत्र पर कोई कार्रवाई न होने पर पुनः अनुस्मारक पत्र आवश्यक कार्यवाही हेतु।

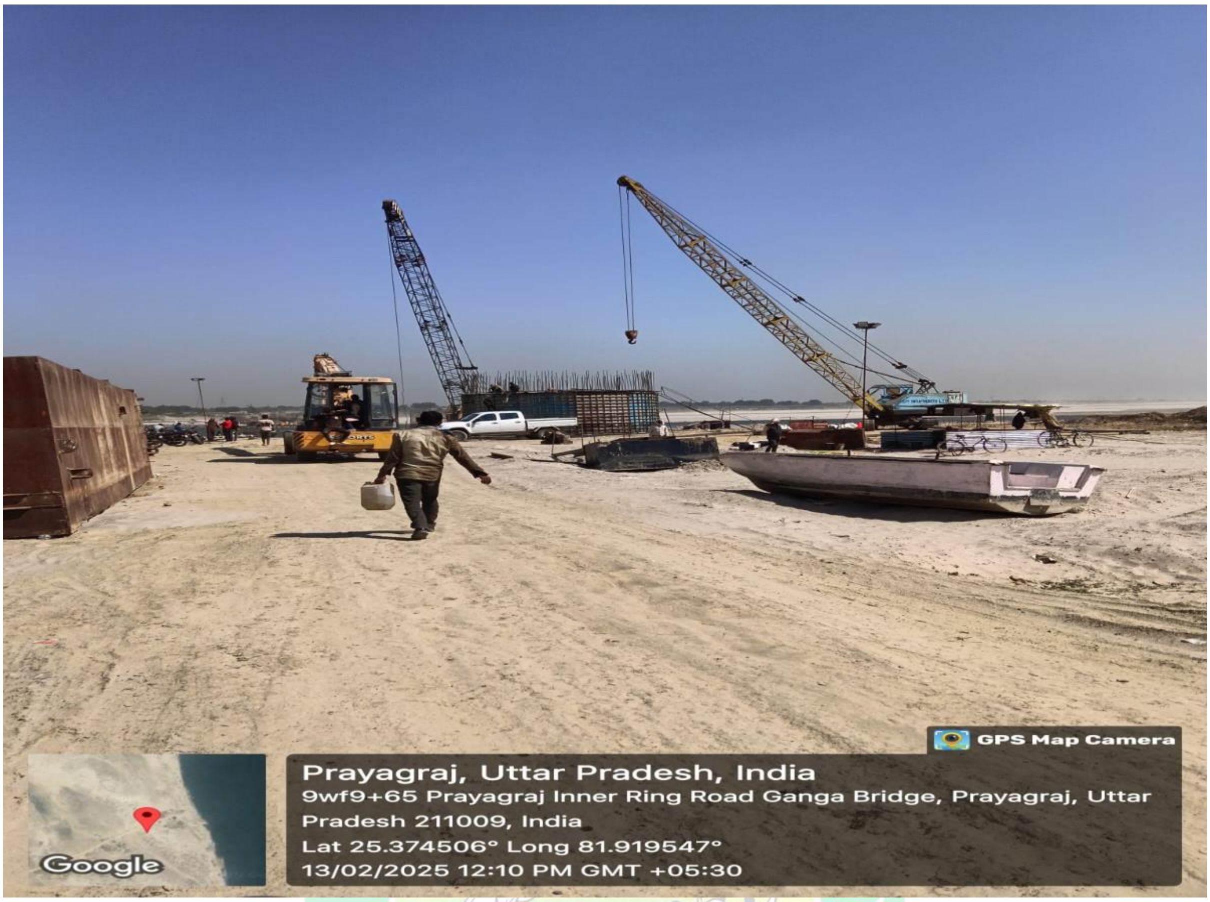
महोदय,

दिनांक 5 फरवरी 2025 के शिकायती प्रार्थना पत्र का संज्ञान लेने का कष्ट करें, जिसमें **गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 तथा उसके अनुपालन हेतु दायर वाद संख्या (Original Application No. 1250/2024) में माननीय हरित न्यायाधिकरण, नई दिल्ली के दिनांक 15 जनवरी 2025 को पारित आदेश का उल्लंघन करते हुए उत्तर प्रदेश के प्रयागराज जनपद में गंगा नदी के प्रवाह/बाढ़ क्षेत्र में नैनी से झूसी के बीच अनाधिकृत रूप से निरंतर जारी निर्माणाधीन सड़क ब्रिज कार्य पर त्वरित रोक लगाने एवं नियमानुसार आवश्यक विधिक कार्यवाही हेतु अनुरोध किया गया था**,परंतु वर्तमान समय तक उक्त कार्य कर रही संस्था निरंतर नियम विरुद्ध कार्य जारी रखे हुए है, जो उपरोक्त प्राधिकरण आदेश 2016 तथा माननीय हरित न्यायालय के दिनांक 15 जनवरी 2025 को पारित आदेश की अवहेलना है।

उपरोक्त कार्य जारी रखने के संदर्भ में कुछ फोटोग्राफ्स पुनः आपके संज्ञान हेतु संलग्न हैं-

GPS Map Camera
Madanuwa Kachar, Uttar Pradesh, India
Madanuwa Kachar, Uttar Pradesh 211009, India, Madanuwa Kachar,
Uttar Pradesh 211009, India
Lat 25.374934° Long 81.920127°
13/02/2025 12:08 PM GMT +05:30
Google


GPS Map Camera
Madanuwa Kachar, Uttar Pradesh, India
Madanuwa Kachar, Uttar Pradesh 211009, India, Madanuwa Kachar,
Uttar Pradesh 211009, India
Lat 25.375075° Long 81.920462°
13/02/2025 12:07 PM GMT +05:30
Google


GPS Map Camera
Google
Prayagraj, Uttar Pradesh, India
9wf9+65 Prayagraj Inner Ring Road Ganga Bridge, Prayagraj, Uttar Pradesh 211009, India
Lat 25.374506° Long 81.919547°
13/02/2025 12:10 PM GMT +05:30

GPS Map Camera
Google
Prayagraj, Uttar Pradesh, India
9wf9+65 Prayagraj Inner Ring Road Ganga Bridge, Prayagraj, Uttar Pradesh 211009, India
Lat 25.372165° Long 81.915629°
13/02/2025 12:15 PM GMT +05:30

GPS Map Camera
Google
Prayagraj, Uttar Pradesh, India
9wf9+65 Prayagraj Inner Ring Road Ganga Bridge, Prayagraj, Uttar Pradesh 211009, India
Lat 25.372184° Long 81.915608°
13/02/2025 12:14 PM GMT +05:30

GPS Map Camera
Google
Prayagraj, Uttar Pradesh, India
9wf9+65 Prayagraj Inner Ring Road Ganga Bridge, Prayagraj, Uttar Pradesh 211009, India
Lat 25.372163° Long 81.915631°
13/02/2025 12:14 PM GMT +05:30

GPS Map Camera
Prayagraj, Uttar Pradesh, India
9wf9+65 Prayagraj Inner Ring Road Ganga Bridge, Prayagraj, Uttar Pradesh 211009, India
Lat 25.37315° Long 81.917513°
13/02/2025 12:13 PM GMT +05:30
Google

GPS Map Camera
Prayagraj, Uttar Pradesh, India
9wf9+65 Prayagraj Inner Ring Road Ganga Bridge, Prayagraj, Uttar Pradesh 211009, India
Lat 25.372184° Long 81.915608°
13/02/2025 12:14 PM GMT +05:30
Google

आपसे विनम्र निवेदन है कि उपरोक्त विषय में माननीय हरित न्यायालय में जाने से पूर्व की गई शिकायत पर संज्ञान न लेने तथा प्राधिकरण आदेश, 2016 के नियमों की अवहेलना पर मौन रहने की प्रवृत्ति का परित्याग करें तथा कृपया इस विषय में आवश्यक कार्रवाई सुनिश्चित करें, ताकि प्राधिकरण आदेश, 2016 के प्रधान संरक्षक के रूप में आपके कर्तव्यों एवं दायित्वों का उचित निर्वहन हो सके साथ ही, नियम-विरुद्ध कार्यों के प्रति बरती जा रही उदासीनता से उत्पन्न माननीय हरित न्यायालय के आदेश की अवमानना को रोका जा सके।

इस संदर्भ में, हम पुनः आग्रह करते हैं कि आप अपनी कुशल अकर्मण्यता की नीति का परित्याग करते हुए उपरोक्त विषय पर नियम-संगत निर्णय लें जिससे उपरोक्त अनाधिकृत निरन्तर जारी ब्रिज निर्माण कार्य पर तत्काल रोक लगाई जाए, ताकि गंगा नदी के संरक्षण के लिए बने प्राधिकरण आदेश, 2016 के प्रावधानों तथा माननीय राष्ट्रीय हरित न्यायाधिकरण

(NGT) द्वारा पारित आदेशों का सख्ती से पालन सुनिश्चित हो सके एवं गंगा के पारिस्थितिकी तंत्र की रक्षा हो सके,उपरोक्त विषय पर की जा रही कार्रवाई के संदर्भ में हमें भी सूचित करने की कृपा करें।

भवदीय,

एस. एस. सिंह
(राष्ट्रीय महासचिव)

संलग्न- दिनांक 5 फरवरी 2025 भेजे गए पत्र की प्रति

Gmail

Rashtriya Maha Sachiv <rmsachiv.bkupurwa@gmail.com>

दिनांक 5 फरवरी 2025 को भेजे गए शिकायती पत्र पर कोई कार्रवाई न होने पर पुनः अनुस्मारक पत्र आवश्यक कार्यवाही हेतु ।

Rashtriya Maha Sachiv <rmsachiv.bkupurwa@gmail.com> 14 February 2025 at 15:20
To: dg@nmcg.nic.in, ed-technical@nmcg.nic.in

कृपया अटैचमेंट पीडीएफ फाइल देखें

भवदीय
एस.एस. सिंह
राष्ट्रीय महासचिव
भारतीय किसान यूनियन (पूर्वा)
मो - 9415677217

Sent with Mailsuite · Unsubscribe

nmcg naini brize reminder1.pdf
3207K

भारतीय किसान यूनियन (पूर्वा)

एस.एस. सिंह
राष्ट्रीय महासचिव

पता – बी –203, बद्री आवास योजना
तेलियरगंज, प्रयागराज, उ.प्र.–211004
मोबाइल नं.: 9415677217
ई–मेलः rmsachiv.bkupurwa@gmail.com

पत्रांक:बीकेयू(पूर्वा)/एनएमसीजी/ब्रिज/अनुस्मारक02-2025 **दिनांक: 28/02/2025**

सेवा में,
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
नई दिल्ली
Email: dg@nmcg.nic.in

विषय: दिनांक 5 तथा 14 फरवरी 2025 को भेजे गए शिकायती पत्र पर कोई कार्रवाई न होने पर पुनः अनुस्मारक पत्र आवश्यक कार्यवाही हेतु।

महोदय,

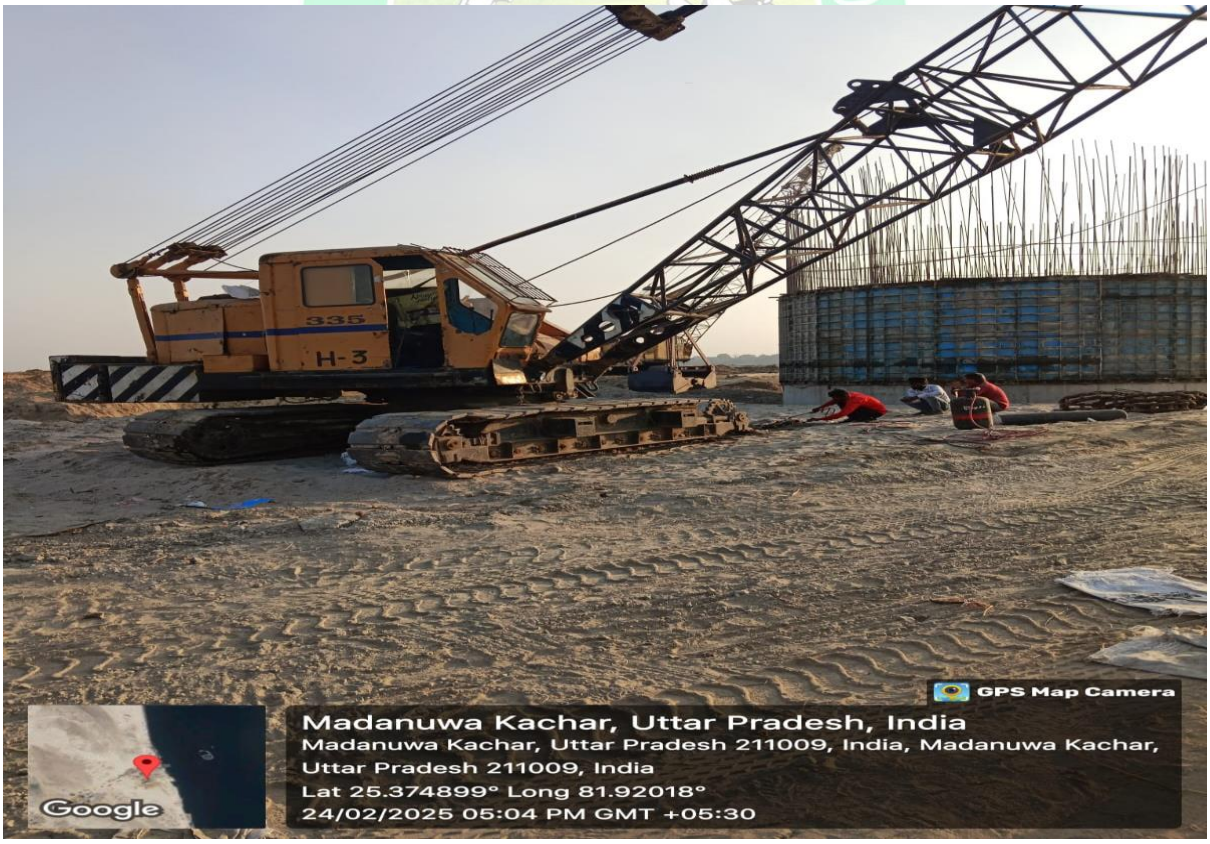
दिनांक 5 फरवरी 2025 के शिकायती प्रार्थना पत्र का संज्ञान लेने का कष्ट करें, जिसमें **गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 तथा उसके अनुपालन हेतु दायर वाद संख्या (Original Application No. 1250/2024) में माननीय हरित न्यायाधिकरण, नई दिल्ली के दिनांक 15 जनवरी 2025 को पारित आदेश का उल्लंघन करते हुए उत्तर प्रदेश के प्रयागराज जनपद में गंगा नदी के प्रवाह/बाढ़ क्षेत्र में नैनी से झूसी के बीच अनाधिकृत रूप से निरंतर जारी निर्माणाधीन सड़क ब्रिज कार्य पर त्वरित रोक लगाने एवं नियमानुसार आवश्यक विधिक कार्यवाही हेतु अनुरोध किया गया था**,परंतु वर्तमान समय तक उक्त कार्य कर रही संस्था निरंतर नियम विरुद्ध कार्य जारी रखे हुए है, जो उपरोक्त प्राधिकरण आदेश 2016 तथा माननीय हरित न्यायालय के दिनांक 15 जनवरी 2025 को पारित आदेश की अवहेलना है।

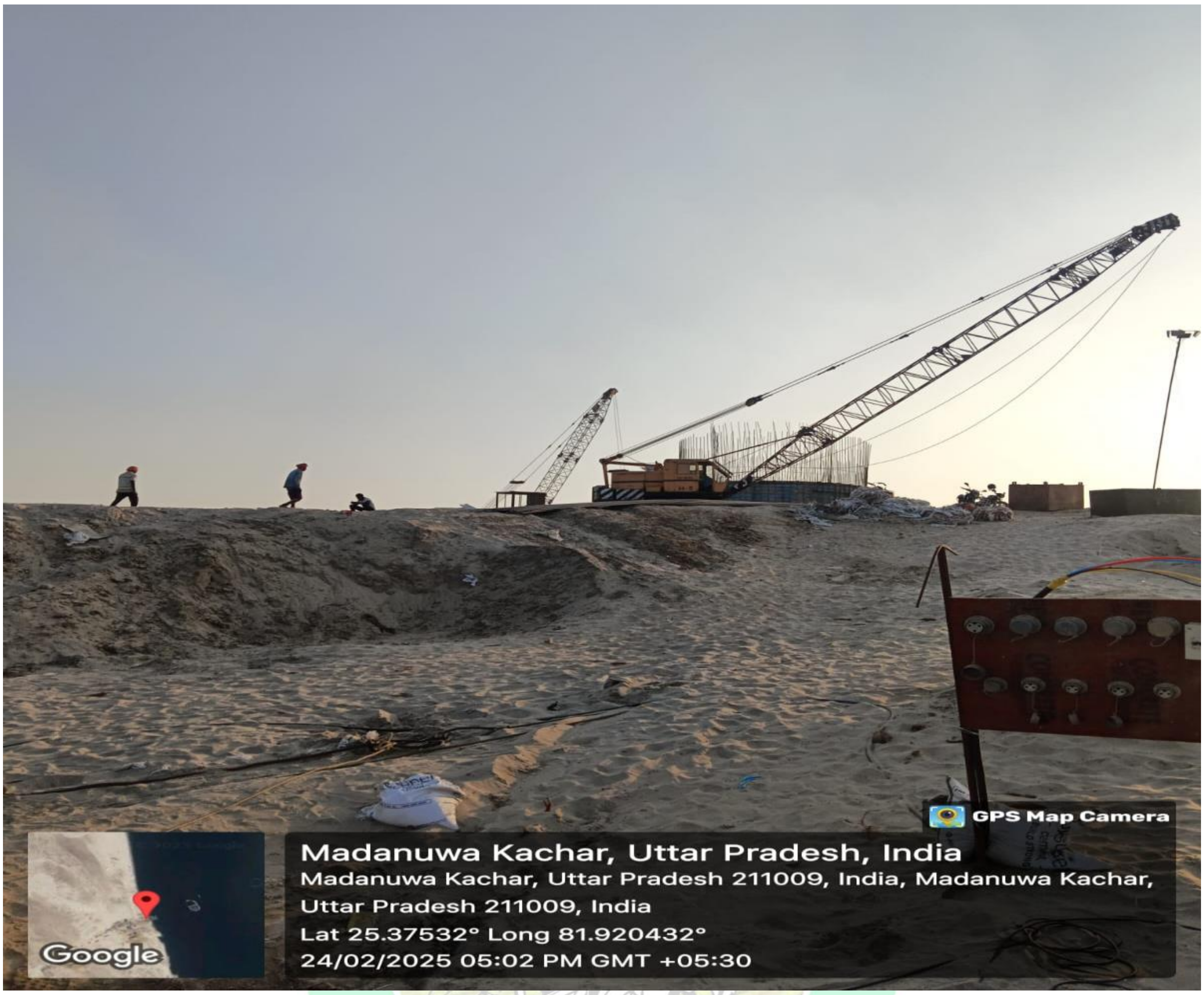
उपरोक्त संदर्भ में अवगत कराना है कि **गंगा नदी के तटीय क्षेत्र में बालू का अवैध उत्खनन कर उसे नदी की धारा को अवरुद्ध करने में उपयोग किया जा रहा है तथा गंगा नदी के मध्य क्षेत्र में** अनाधिकृत **रूप से मार्ग बनाकर खुदाई की जा रही है तथा कंक्रीट पिलर स्ट्रक्चर का निर्माण किया जा रहा है, जिससे नदी जल में प्रदूषण फैल रहा है एवं जलीय पारिस्थितिकी तथा जलचर जीवों को गंभीर क्षति हो रही है, इसके साथ ही बाढ़ प्रवाह क्षेत्र में मिट्टी एवं बालू का अनुचित निष्कासन एवं निक्षेपण किया जा रहा है, जिससे इस क्षेत्र में गंभीर प्रदूषण उत्पन्न हो रहा है।**

उपरोक्त कार्य जारी रखने के संदर्भ में कुछ फोटोग्राफ्स पुनः आपके संज्ञान हेतु संलग्न हैं-

गंगा नदी में कंक्रीट पिलर स्ट्रक्चर का निर्माण

GPS Map Camera
Madanuwa Kachar, Uttar Pradesh, India
Madanuwa Kachar, Uttar Pradesh 211009, India, Madanuwa Kachar, Uttar Pradesh 211009, India
Lat 25.374867° Long 81.920155°
24/02/2025 05:04 PM GMT +05:30
Google


335
H-3
GPS Map Camera
Madanuwa Kachar, Uttar Pradesh, India
Madanuwa Kachar, Uttar Pradesh 211009, India, Madanuwa Kachar, Uttar Pradesh 211009, India
Lat 25.374899° Long 81.92018°
24/02/2025 05:04 PM GMT +05:30
Google


GPS Map Camera
Madanuwa Kachar, Uttar Pradesh, India
Madanuwa Kachar, Uttar Pradesh 211009, India, Madanuwa Kachar, Uttar Pradesh 211009, India
Lat 25.37532° Long 81.920432°
24/02/2025 05:02 PM GMT +05:30
Google

बालू का उत्खनन

GPS Map Camera
Madanuwa Kachar, Uttar Pradesh, India
Madanuwa Kachar, Uttar Pradesh 211009, India, Madanuwa Kachar, Uttar Pradesh 211009, India
Lat 25.375155° Long 81.92041°
24/02/2025 05:01 PM GMT +05:30
Google

यह अत्यंत खेदजनक है कि राष्ट्रीय स्वच्छ गंगा मिशन एवं जिला गंगा समिति, प्रयागराज अब तक इस गंभीर विषय पर उदासीन बनी हुई हैं और नियम-विरुद्ध गतिविधियों पर मौन समर्थन दे रही हैं। जिससे उपरोक्त प्राधिकरण आदेश, 2016 के नियमों की अवहेलना एवं नियम-विरुद्ध कार्यों के प्रति बरती जा रही उदासीनता के कारण माननीय हरित न्यायालय के आदेश की अवमानना की स्थिति उत्पन्न हो रही है, जिसे रोका जाना अत्यंत आवश्यक है।

इस संदर्भ में, हम पुनः आग्रह करते हैं कि आप अपनी कुशल अकर्मण्यता की नीति का परित्याग करते हुए उपरोक्त विषय पर नियम-संगत निर्णय लें जिससे उपरोक्त अनाधिकृत निरन्तर जारी ब्रिज निर्माण कार्य पर तत्काल रोक लगाई जाए, ताकि गंगा नदी के संरक्षण के लिए बने प्राधिकरण आदेश, 2016 के प्रावधानों तथा माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) द्वारा पारित आदेशों का सख्ती से पालन सुनिश्चित हो सके एवं गंगा के पारिस्थितिकी तंत्र की रक्षा हो सके,उपरोक्त विषय पर की जा रही कार्रवाई के संदर्भ में हमें भी सूचित करने की कृपा करें।

भवदीय,

एस. एस. सिंह
(राष्ट्रीय महासचिव)

संलग्न- दिनांक 5 तथा 14 फरवरी 2025 भेजे गए पत्र की प्रति

प्रतिलिपि - सूचनार्थ व आवश्यक कार्यवाही हेतु -
1 -परियोजना निदेशक उत्तर प्रदेश राज्य स्वच्छ गंगा मिशन, लखनऊ।
2 - जिलाधिकारी /अध्यक्ष जिला गंगा समिति, प्रयागराज

Gmail

Rashtriya Maha Sachiv <rmsachiv.bkupurwa@gmail.com>

गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 तथा उसके अनुपालन हेतु दायर वाद संख्या (Original Application No. 1250/2024) में माननीय हरित न्यायाधिकरण, नई दिल्ली के दिनांक 15 जनवरी 2025 को पारित आदेश का उल्लंघन करते हुए उत्तर प्रदेश के प्रयागराज जनपद में गंगा नदी के प्रवाह/बाढ़ क्षेत्र में नैनी से झूसी के बीच अनाधिकृत रूप से निरन्तर जारी निर्माणाधीन सड़क ब्रिज कार्य पर त्वरित रोक लगाने द्वितीय अ�

Rashtriya Maha Sachiv <rmsachiv.bkupurwa@gmail.com> 28 February 2025 at 15:40
To: dg@nmcg.nic.in, dmall@nic.in, pd@smcgup.org, ed-technical@nmcg.nic.in, secy-mowr@nic.in

कृपया अटैचमेंट पीडीएफ फाइल देखें

भवदीय
एस.एस. सिंह
राष्ट्रीय महासचिव
भारतीय किसान यूनियन (पूर्वा)
मो - 9415677217

Sent with Mailsuite · Unsubscribe

---

nmcg naini brize reminder 2.pdf
4483K

भारतीय किसान यूनियन (पूर्वा)

एस.एस. सिंह
राष्ट्रीय महासचिव

पता – बी –203, बद्री आवास योजना
तेलियरगंज, प्रयागराज, उ.प्र.–211004
मोबाइल नं.: 9415677217
ई–मेलः rmsachiv.bkupurwa@gmail.com

पत्रांक:बीकेयू(पूर्वा)/एनएमसीजी /ब्रिज / अनुस्मारक03-2025 दिनांक: 10/03/2025

सेवा में,

महानिदेशक

राष्ट्रीय स्वच्छ गंगा मिशन

नई दिल्ली

Email: dg@nmcg.nic.in

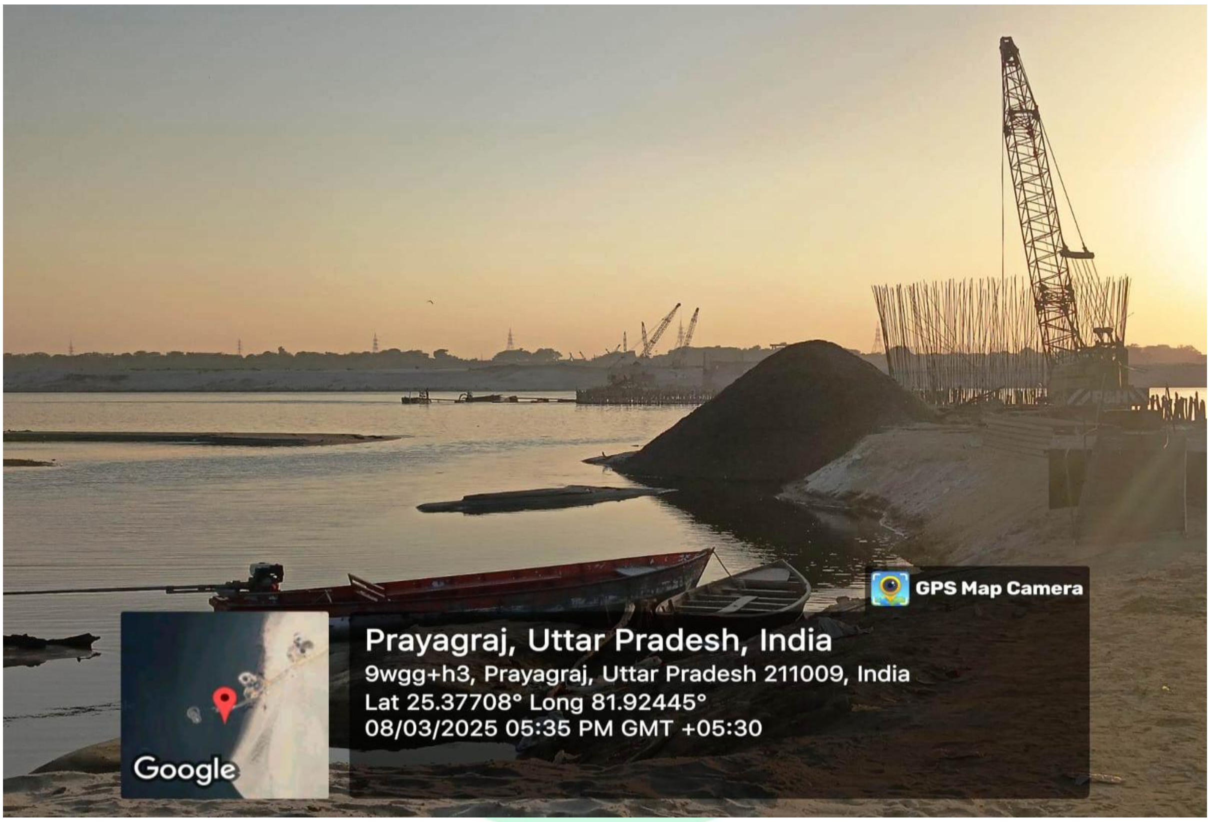
विषय: गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 तथा उसके अनुपालन हेतु दायर वाद संख्या (Original Application No. 1250/2024) में माननीय हरित न्यायाधिकरण, नई दिल्ली के दिनांक 15 जनवरी 2025 को पारित आदेश का उल्लंघन करते हुए उत्तर प्रदेश के प्रयागराज जनपद में गंगा नदी के प्रवाह/बाढ़ क्षेत्र में नैनी से झूसी के बीच अनाधिकृत रूप से निरन्तर जारी निर्माणाधीन सड़क ब्रिज कार्य पर त्वरित रोक लगाने हेतु तृतीय अनुस्मारक।

महोदय,

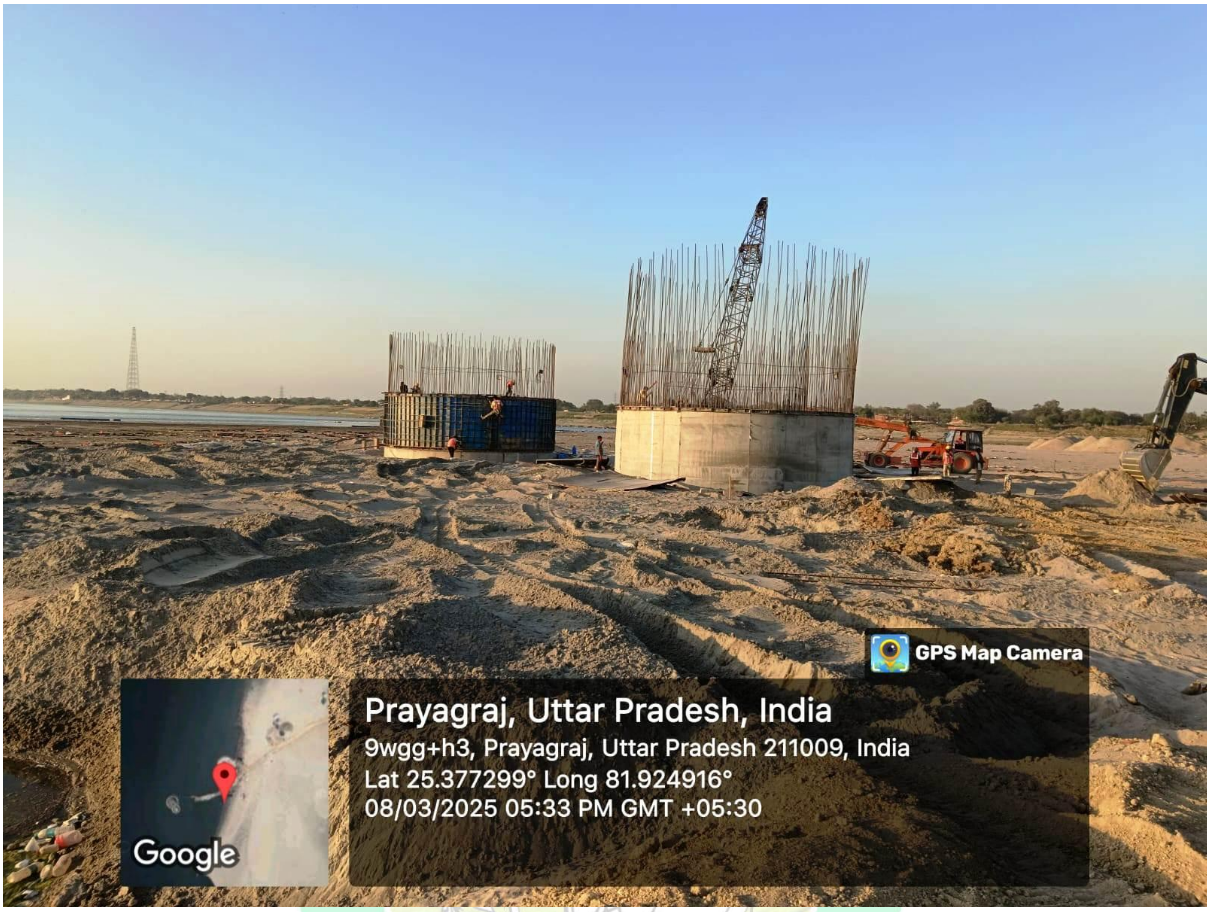
कृपया दिनांक 5 फरवरी 2025 के शिकायती प्रार्थना पत्र तथा उसके संदर्भ में प्रेषित अनुस्मारक पत्रों (दिनांक 14 एवं 28 फरवरी 2025) का संज्ञान लेने की कृपा करें। उपरोक्त पत्रों में गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 तथा उसके अनुपालन हेतु दायर वाद संख्या: O.A. No. 1250/2024 में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 15 जनवरी 2025 को पारित आदेश का उल्लंघन किए जाने की शिकायत की गई थी। इसमें उत्तर प्रदेश के प्रयागराज जनपद में गंगा नदी के प्रवाह/बाढ़ क्षेत्र में नैनी से झूसी के बीच अनाधिकृत रूप से जारी निर्माणाधीन सड़क एवं पुल निर्माण कार्य पर तत्काल रोक लगाने एवं नियमानुसार आवश्यक विधिक कार्यवाही करने का अनुरोध किया गया था।

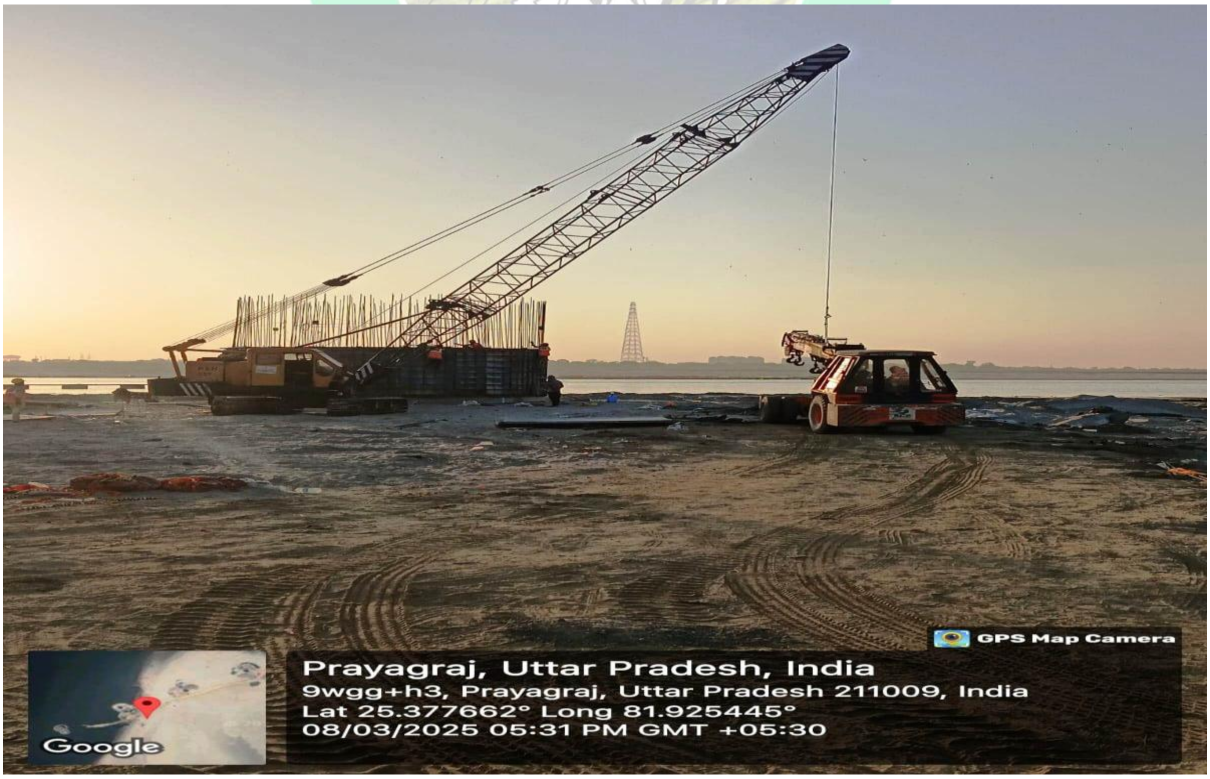
परंतु, वर्तमान समय तक उक्त संस्था द्वारा नियम विरुद्ध निर्माण कार्य निरंतर जारी रखा गया है, जो न केवल गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 का उल्लंघन है, बल्कि माननीय हरित अधिकरण के आदेश (दिनांक 15 जनवरी 2025) की भी अवहेलना है। इस संदर्भ में कुछ नवीनतम फोटोग्राफ्स संलग्न किए जा रहे हैं, जिनसे यह स्पष्ट होता है कि नियमों की अनदेखी कर गंगा नदी के प्रवाह क्षेत्र में अवैध निर्माण एवं पर्यावरणीय क्षति की घटनाएँ निरंतर जारी हैं।

<u>कंक्रीट पिलर निर्माण हेतु नदी की धारा प्रवाह में खोदे गए कुओं से मशीनों द्वारा निकाला जा रहा अपशिष्ट</u>

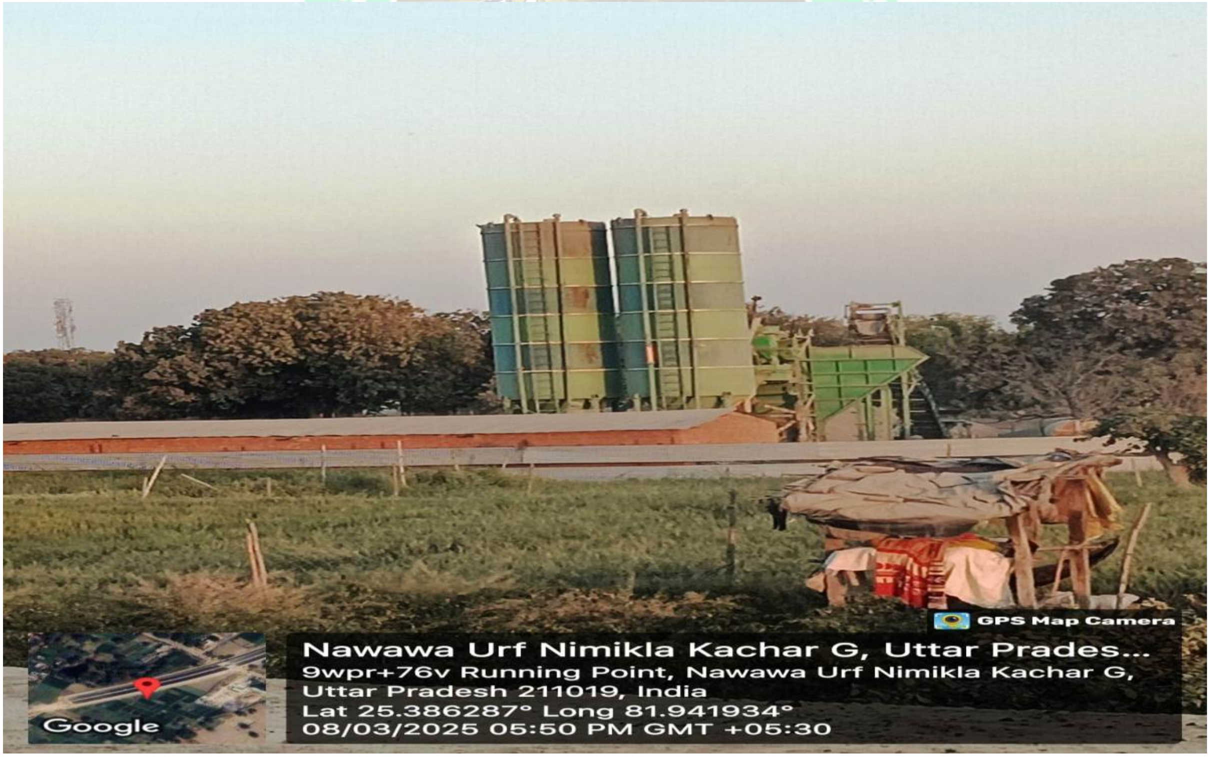


कंक्रीट पिलर निर्माण नदी की धारा प्रवाह के बाहर





<u>नियम विरुद्ध संचालित बैचिंग प्लांट से ट्रकों द्वारा लाया कंक्रीट मैटेरियल</u>



उपरोक्त संदर्भ में यह भी अवगत कराना है कि **<u>गंगा नदी के प्रवाह क्षेत्र में नदी जल को लकड़ी, लोहे एवं बालू के माध्यम से अवरुद्ध कर कंक्रीट पिलर निर्माण कार्य किया जा रहा है, इसके लिए गंगा नदी में कुआँ निर्माण हेतु ब्लास्टिंग एवं अत्यधिक गहराई तक खुदाई की जा रही है, जिसका सीधा दुष्प्रभाव वहाँ की जलीय पारिस्थितिकी एवं उसमें निवास करने वाले जलचर</u>**

जीवों पर पड़ रहा है तथा नदी में व्यापक जल प्रदूषण उत्पन्न हो रहा है, जो गंगा संरक्षण से संबंधित नियमों एवं नीति-निर्देशों का सीधा उल्लंघन है।

उपरोक्त अवैध निर्माण कार्य के लिए निरंतर नियम विरुद्ध संचालित बैचिंग प्लांट से कंक्रीट मैटेरियल लाया जा रहा है, जो गंगा नदी की पारिस्थितिकी और पर्यावरणीय संतुलन को गंभीर रूप से प्रभावित कर रहा है,इस संदर्भ में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय झूसी, प्रयागराज के अधिकारियों एवं कर्मचारियों की निष्क्रियता अत्यंत निंदनीय एवं गहन चिंता का विषय है। जो अधिकारी प्रदूषण नियंत्रण एवं पर्यावरण संरक्षण की जिम्मेदारी निभाने के लिए उत्तरदायी हैं, उनका यह मौन न केवल व्यापक जनहित के प्रति गंभीर लापरवाही को दर्शाता है, बल्कि भविष्य की पर्यावरणीय सुरक्षा के प्रति भी एक गहरा अपराध है। उनकी निष्क्रियता से न केवल गंगा नदी के जल में प्रदूषण बढ़ रहा है, बल्कि इससे जुड़े समस्त पारिस्थितिक तंत्र को भी अपरिवर्तनीय क्षति पहुँच रही है।

यह कार्य न केवल गंगा नदी के संरक्षण एवं स्वच्छता की दिशा में किए जा रहे प्रयासों को विफल करता है, बल्कि उस संस्था **(महानिदेशक,राष्ट्रीय स्वच्छ गंगा मिशन नई दिल्ली, जिलाधिकारी / अध्यक्ष जिला गंगा परिषद,प्रयागराज, क्षेत्रीय प्रदूषण अधिकारी (यूपीपीसीबी) ,प्रयागराज) की भूमिका पर भी गंभीर प्रश्नचिह्न खड़ा करता है, जिसे नदी के संरक्षण एवं प्रबंधन की जिम्मेदारी सौंपी गई है। उपरोक्त परिस्थितियों में, इस अवैध कार्य को मौन समर्थन देना माननीय हरित अधिकरण के आदेशों की अवमानना है।**

अतः आपसे पुनः विनम्र अनुरोध है कि उपरोक्त अवैध एवं नियम विरुद्ध निर्माण कार्य पर तत्काल रोक लगाते हुए, दोषी संस्था के विरुद्ध कार्यवाही सुनिश्चित करें एवं माननीय हरित अधिकरण के आदेशों के अनुपालन हेतु आवश्यक कदम उठाएँ। परिस्थितिवश उपरोक्त अनियमितता के संदर्भ में, हम इस विषय को माननीय न्यायालय के संज्ञान में भी ले आएंगे, जिससे गंगा नदी की जलीय पारिस्थितिकी को संरक्षित किया जा सके एवं उसे प्रदूषण से बचाया जा सके साथ ही, गंगा नदी के संरक्षण हेतु बनाए गए नियमों का स्थलीय स्तर पर प्रभावी अनुपालन सुनिश्चित किया जा सके।

भवदीय,

एस. एस. सिंह
(राष्ट्रीयमहासचिव)

संलग्न-दिनांक 28 फरवरी 2025 भेजे गए पत्र की प्रति

प्रतिलिपि - सूचनार्थ व आवश्यक कार्यवाही हेतु -
1 –परियोजना निदेशक ,उत्तर प्रदेश राज्य स्वच्छ गंगा मिशन,लखनऊ।
2 –जिलाधिकारी / अध्यक्ष जिलागंगासमिति, प्रयागराज
3- क्षेत्रीय प्रदूषण अधिकारी (यूपीपीसीबी) ,प्रयागराज

Gmail

Rashtriya Maha Sachiv <rmsachiv.bkupurwa@gmail.com>

गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 तथा उसके अनुपालन हेतु दायर वाद संख्या (Original Application No. 1250/2024) में माननीय हरित न्यायाधिकरण, नई दिल्ली के दिनांक 15 जनवरी 2025 को पारित आदेश का उल्लंघन करते हुए उत्तर प्रदेश के प्रयागराज जनपद में गंगा नदी के प्रवाह/बाढ़ क्षेत्र में नैनी से झूसी के बीच अनाधिकृत रूप से निरन्तर जारी निर्माणाधीन सड़क ब्रिज कार्य पर त्वरित रोक लगाने हेतु तृती�

Rashtriya Maha Sachiv <rmsachiv.bkupurwa@gmail.com> 10 March 2025 at 11:36
To: dg@nmcg.nic.in, ed-technical@nmcg.nic.in, dmall@nic.in, pd@smcgup.org, roprayagraj@uppcb.in

कृपया अटैचमेंट पीडीएफ फाइल देखें

भवदीय
एस.एस. सिंह
राष्ट्रीय महासचिव
भारतीय किसान यूनियन (पूर्वा)
मो - 9415677217

Sent with Mailsuite · Unsubscribe

nmcg nani pull 3-.pdf
6281K